



**Government of Jammu and Kashmir  
Civil Secretariat Home Department**

**Srinagar/Jammu**

**NOTIFICATION**

**Srinagar, the 26<sup>th</sup> July, 2019**

SRO:- 482 Whereas, on 06-08-2018 Police Station Sheeri received an information from reliable source to the effect that one militant namely Irfan Ahmad Ganie S/O Mohd Rafiq Ganie R/O Hajam Mohalla RathsunTral affiliated with Ansar-Gazwatul-Hind has entered in the Jurisdiction of Police Station Sheeri with the intention to commit subversive activities and recruitment of youth for joining militancy; and

2. Whereas a case FIR No.39/2018 U/S 7/25 A.Act 18-B, 20 ULA(P) Act,1967 was registered at Police Station Sheeri and investigation taken up;and

3. Whereas, During course of investigation, nakas were established at different places in the jurisdiction of Police Station Sheeri and one suspect coming from Gantamulla towards Sheeri confronted the Naka party at Forest Check Post Gantamulla and tried to avoid and escape from the spot who was tactfully apprehended by the I/C Naka party who happens to be the I/O of the case. The suspect was subject to personal search and one Hand-Grenade and one Mobile Set Oppo Black with SIM Bearing Mobile No. 8491964897 and IMEI No. 867614035123397 and 867614035123383 were recovered from his possession. The accused disclosed his identity as Irfan Ahmad Ganie S/O Mohd Ramzan Ganie R/O Hajam Mohalla RathsunTral affiliated with a banned organization Ansar Gazwatul-Hind. During questioning the accused disclosed that he has hid one grenade in the Goriwan forests. Subsequent to his disclosure one Grenade was recovered and recovery memo and seizure memos were prepared and placed on record. Site plan of place of occurrence and place of recovery were prepared and statement of witnesses acquainted with facts and circumstances of case were recorded under section 161,164-A Cr PC;and

4. Whereas, during further investigation the cell phone was subjected to preliminary examination and incriminating material in the form of Photographs were recovered from it in presence of Ex. Magistrate. The Cell phone has been sent to FSL Chandigarh for further examination and opinion thereof is awaited. Report received from SSP Pulwama regarding identification of persons on the Photographs also corroborated the fact that the accused is an active militant of Ansar Gazwatul-Hind and photographs recovered are of other terrorists of South Kashmir. Investigation conducted further revealed that the accused militant had come to Sheeri for recruitment of youth for subversive activities but was apprehended before he could succeed in his nefarious design; and

5. Whereas, cogent evidence collected during investigation prima facie established a case u/s 7/25 A Act,18-B,20 UAP Act against accused Irfan Ahmad Ganie S/O Mohd Rafiq Ganie R/O Hajam Mohalla RathsunTral and accordingly investigation of case

concluded as proved, while as Sec.18 UAP was not substantiated and dropped from case; and

6. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused person; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused namely; Irfan Ahmad Ganie S/o Mohammad Rafiq Ganie R/o Hajam Mohalla Rathsun, for the commission of offence under section 18 -B and 20 of Unlawful Activities (Prevention) Act, 1967 in case FIR No. 39/2018 of Police Station, Sheeri.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government

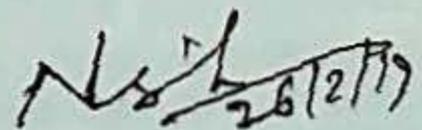
Home Department

Dated:- 26-07.2019

No. Home/Pros/15/2019

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanction-121/S/2018/7914-16 dated 31.01.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

 26/7/19

Under Secretary to the Government  
Home Department